

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No.208/2017

In the matter of :  
Mistral Impex Pvt. Ltd

....PETITIONER

SECTION :  
Under Section 252 (3)

Order delivered on 16.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Amarendra Kumar, Co. Secy.  
For the Respondent/Corporate Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing  
Counsel for Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present. It is represented by the authorized representative that the Respondent ROC has been served on 16.11.2017. Ld. Company Prosecutor for the ROC has also appeared and seeks some time to file its observations/reply.

Taking into consideration the said representation, 10 days time is granted to the respondent/ROC to file its reply. Ld. Standing Counsel for the Income tax Department is also present and the petitioner is directed to serve a copy of the Petition along with its annexure to the jurisdictional Income tax office which completed the last assessment of the Company prior to its striking off.

In relation to the said representation, it is represented by the Ld. authorized representative that Income tax Department has been served on 09.1.2018 and a copy of the same has also been furnished to the Ld. Standing Counsel, appearing before this Tribunal for Income tax matters. Income tax Department to respond within a period of 3 weeks from today with their observations, if any.

Post the matter on 21.2.2018.

— Sd —  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit